

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 723 OF 2016 IN  
DFR NO. 3716 OF 2016**

**Dated: 01<sup>st</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Transmission Corporation of Andhra Pradesh Ltd. ...Appellant(s)  
Vs.  
Andhra Pradesh Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Purna Singh

Counsel for the Respondent(s) : -

**ORDER**

**IA NO. 723 OF 2016  
(Appl. for condonation of delay)**

There is 318 days delay in filing this appeal. Respondent has been served. However, nobody is representing the respondent.

In the application, it is stated that the impugned order dated 07.11.2015 was received by the appellant on 12.11.2015. Thereupon, after taking legal advice, a review petition was filed by the appellant on 04.02.2016, which was dismissed on 26.08.2016. Learned counsel for the Appellant submitted that thereafter shifting of office of the appellant took place because of bifurcation of the State of Andhra Pradesh. Therefore, the appeal could only be filed on 11.11.2016 due to administrative difficulties. Learned counsel submitted that, in the circumstances, delay may be condoned.

Having heard learned counsel for the Appellant and on considering the explanation offered, we are of the opinion that delay deserves to be condoned. Accordingly, delay in filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **21.02.2017.**

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/sh*